

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO.158 OF 2005

(For Prel. Hearing)

KUNAL BHALLA

Petitioner(s)

VERSUS

STATE OF M.P. & ANR.

Respondent(s)

(With appln(s) for directions and to amend the prayer clause)

Date: 15/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. M.C. Bhandare, Sr. Adv.

Mr. H.P. Sharma, Adv.

Mr. K.S. Rana, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Application to amend the prayer clause is allowed.

Issue notice.

it Admission, if granted, would be subject to the result of this wr
petition.

[T.I. Rajput]

Court Master

[Phoolan Wati Arora]

Court Master